

(24)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1567/98

This the 12th day of May, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Bani Singh Sharma,
S/o Sh. Mauji Ram Sharma
R/o B-118, J Colony,
Wazirpur, Delhi-54.

(By Advocate: Sh. Rishi Kesh)

Versus

1. The Director General,
(Home Guard & Civil Defence),
Delhi Home Guard,
Nishkam Sewa Bhawan,
Raja Garden, New Delhi.
2. The Commandant,
Delhi Home Guard,
Nishkam Sewa Bhawan,
Raja Garden, New Delhi.
3. Govt. of N.C.T., Delhi
through its Secretary,
5, Sharananand Marg,
Delhi.
4. Lt. Governor, Delhi,
Raj Niwas Marg, Delhi.

(By Advocate: Sh. Ajay Gupta)

O R D E R (ORAL)

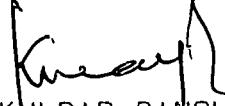
Counsel for respondents had filed an MA alongwith a copy of judgment given by Hon'ble Delhi High Court in CWP No.4388/2001 that as per the post of Home Guards is concerned, it is not a civil post and they are just volunteer to the services and this Tribunal has no jurisdiction to try the same.

2. In view of the judgment given by Hon'ble Delhi High Court, this Tribunal has no jurisdiction over the matter concerning

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Home Guard volunteers. Hence, OA is dismissed. However, applicant is at liberty to agitate before the appropriate forum.


(KULDIP SINGH)
Member (J)

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